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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH

O.A.1343/96

Date of decision: 10-9-1997

Between:

1. A. Neelakantam
2. P. Appa Rao
3. A. Pentaiah
4. P. Demudu
5. P. Suryanarayana
6. B. Anna Rao
7. V. Sankara Rao
8. P. Adinārayana
9. K. Rama Rao
10. B. Demudu
11. E. Bheemudu
12. E. Subba Rao
13. K. Narayana Rao
14. J. Atchi Babu
15. K. Chinna Rao
16. D. L. Prasada Rao
17. G. Ganesh Reddy
18. V. Nooka Raju
19. M. Govinda Rao
20. D. Naga Raju
21. D. Paradesi Rao
22. K. Pentaiah
23. M. Nageswara Rao
24. A. Suri
25. E. Eswara Rao
26. S. Narayanarao
27. T. Ramu
28. G. Samba Murthy
29. V. Somunaidu
30. K. Apparao
31. J. Chinthalu
32. K. Nageswara Rao
33. K.G.K. Raju
34. G. Apparao
35. T. Prakasa Rao
36. M. Venkata Rao
37. Sk. Ismail
38. K. Naga Bhusana Rao

39. B.Narayanababu
40. K.Adinarayana
41. N.Apparao
42. K.Sambasiva Rao
43. B.Appa Rao
44. A.Trinath
45. R.Gangaraju
46. N.Jimbo
47. G.Chanda Rao
48. R.Suri Demudu
49. N.Somunaidu
50. V.Simhachalam
51. V.Pydiraju
52. Md.Subhani
53. P. Appa Rao
54. M. Apparao
55. S.Krishna
56. M.Meeraswamy
57. K.Chandra Mohan
58. V.Jagadeswara Rao
59. A. Rama Rao
60. S.Rayappa
61. K.Bangaraiah
62. P.Sankara Rao
63. K.Suri Rao
64. M.Polinaidu
65. R.Appalakonda
66. V.Tata Rao
67. K.Sankara Rao
68. T.Veera Raju
69. S.Sekhar
70. B.Sannibabu
71. N.Kunchi Babu
72. N.Krishna Rao
73. M.Madavarao
74. P.Appa Rao
75. D.Appala Rao
76. M.Veera Rao
77. K.Venkata Ramana
78. Venka Rao J.
79. B.Maraiah
80. N.Ramana

81. B.Venkataswamy
82. Ch.Danaiah
83. D.Sambasiva Rao
84. G.Raju

.. Applicants

-versus-

1. Union of India
through
Secretary,
Govt. of India,
Ministry of Defence,
New Delhi.

2. The Chief of Naval Staff
Naval Head Qtrs.
New Delhi.

3. The Flag Officer
Commanding-in-Chief,
Eastern Naval Command,
Naval Base Post,
Visakhapatnam - 4.

4. The General Manager,
Naval Armament Depot,
Visakhapatnam - 630 009.

5. The Material Superintendent,
Material Organisation,
Visakhapatnam - 4.

6. Commanding Officer,
INS Circars, Naval Base Post,
Visakhapatnam - 4.

7. Officer-in-Charge,
Weapon Equipment Depot,
NAD Visakhapatnam Post,
Visakhapatnam - 630 009.

8. Base Victualling Officer,
Base Victualling Yard,
NAD Visakhapatnam Post,
Visakhapatnam - 9.

9. Commanding Officer,
INS Sathavahana,
Naval Base Depot,
Visakhapatnam.

.. Respondents

Counsel for applicants : Mr. P.B. Vijayakumar

Counsel for respondents : Mr. K. Bhaskar Rao

Coram:

Hon'ble Shri H. Rajendra Prasad, Member (A) ~~to be~~

O R D E R

(Per Hon'ble Shri H.Rajendra Prasad, M(A)

Heard Mr. P.B. Vijayakumar for the
applicants and Mr. K. Bhaskar Rao for the respondents.

2. All the applicants are working as unskilled labourers in various naval units/establishments situated in Visakhapatnam under the overall control of respondent No.3. Out of the 84 applicants, Sr.Nos. 1 to 58 are working at NAD(V) under respondent No.4, Sl.Nos.59-66 are working at M.D.(V) under respondent No.5, Srl.No.67 is working at INDA(V), Sl.Nos. 68-78 are working at INS Circars under Respondent No.6, Sl.Nos. 79-82 are working under NED(V) under respondent No.7, Sl.No.83 is working at B.V.Yard (V) under respondent No.8 and applicant at Sr.No.84 is working at INS Satavahana under respondent No.9. All the applicants were initially recruited through Employment Exchange by Headquarters Eastern Naval Command and placed as unskilled labourers on daily wages during the period from 24-11-1981 to 24-6-82. A majority of them joined on 15/16-4-82. They were taken to work after passing the prescribed test/interview and medical examination which were not dissimilar to those held for the recruitment of regular employees. And they were later detailed for jobs which were similar to the one given to regular employees at

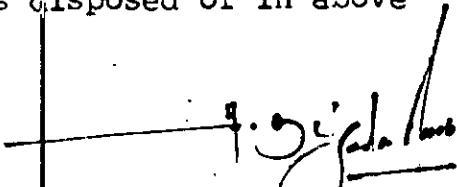
Dw/vb

various units/establishments under Eastern Naval Command. They were put on daily wages initially with certain breaks upto 1987-88. Thereafter they were brought to the status of 'Casual Labour' and subsequently their services were regularised w.e.f. 4-4-88/3-1-90.

3. The facts of this case are similar to those contained in OA 299/95 disposed of on 22-8-1997. This case is adequately covered by the decision in the said OA. The directions contained in the said OA are therefore to be applied to the present OA. Consequently the directions contained in OA 299/95 be noted and carried out in respect of the present applicants as well. The time-frame prescribed for implementation shall be similar to the one in OA 299/95 i.e., three months from the date of receipt of a copy of this order.

4. The OA is disposed of in above terms:

MD


H. Rajendra Prasad,
Member (A)

Dated 10th September, 1997
Dictated in the open court


D. R. (T) J. C.

OA/343/ab

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Copy to:-

1. The Union of India through Secretary, Govt. of India, Ministry of Defence, New Delhi.
2. The Chief of Naval Staff, Naval Head Qtrs, New Delhi.
3. The Flag Officer Commanding-in-Chief, Eastern Naval Command, Naval Base post, Visakhapatnam-14.
4. The General Manager, Naval Ordnance Depot, Visakhapatnam 530 009
5. The Material Superintendent, Material organisation, Visakhapatnam 530 009.
6. Commanding Officer, INS Circars, Naval Base post Visakhapatnam-1
7. Officer-in-Charge, Weapon Equipment depot, NAD visakhapatnam - post, Visakhapatnam 530 009.
8. Base Victualling Officer, Base Victualling yards NAD Visakhapatnam post, Visakhapatnam-9
9. Commanding officer, INS Sthavana Naval Base Depot, Visakhapatnam.
10. One copy to Mr. P. B. Vijayakumar. Advocate C.A.T. Hyderabad
11. one copy to Mr. K. Bhaskar Rao. Addl. C.G.S.C. C.A.T. Hyderabad.
12. One copy to Hon'ble Shri H. Rajendra Prasad, Member (A) C.A.T. Hyderabad.
13. One copy to Dy. Registrar. (A) C.A.T. Hyderabad.
14. One ~~copy~~ Duplicate copy.

25/9/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE:
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M(A)

DATED:- 10/9/97

ORDER/JUDGMENT.

M.A.,/RA.,/C.A.No.:

in

O.A.No:

1343/96.

T.A.No:

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

24 SEP 1997

Hyderabad

HYDERABAD BENCH

Final Court with
(Affidavit) be shown

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Sir,

typed